Written Answers to

(iv) Above fare details of SAO are checked by conducting audit by an independent auditor

Expansion of runway of Mysore airport

2251. SHRI D. KUPENDRA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Central Government has received request from the State Government of Karnataka for expansion of runway of Mysore airport and for bearing the entire cost including the land acquisition by the Central Government;

- (b) if so, the details thereof;
- (c) whether the Central Government has considered and approved the same;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (e) Yes, Sir. Additional Chief Secretary to the State Government of Karnataka *vide* letter dated 14.11.2018 has requested Government of India to bear the entire cost of expansion of Mysore airport under its scheme of expansion/improvements of RCS airports. In this regard, this Ministry *vide* letter dated 19.11.2018 has clarified to the State Government that RCS funds cannot be utilized to meet the cost of land acquisition. Further, in general, land for the development/ expansion works at airports, is acquired by the State Government and handed over to the Airports Authority of India (AAI) free of cost and free from all encumbrances.

Arbitrary cancellation of flights by airlines

2252. SHRI SYED NASIR HUSSAIN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has collected data regarding the problems faced by passengers due to arbitrary cancellation of flights by the airlines;

(b) if so, the action plan formulated by Government to address the problems faced by travellers along with the the details thereof;

(c) whether Government is considering ways to reduce cancellation of flights by the airlines; and

(d) if so, the details of the strategy formulated in this regard?